

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 458 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

...Appellant

Versus

Duncans Industries Ltd.

...Respondent

For Appellant:

**Mr. Bishwajit Dubey with Ms. Ruchi Choudhary,
Advocates**

ORDER

30.04.2019 - The Appellant has filed this appeal against the impugned order dated 11th April, 2019 passed by the Adjudicating Authority (National Company Law Tribunal) (in short 'NCLT') Kolkata Bench, Kolkata which reads as follows: -

“The Ld. Counsel for the financial creditor appears. Ld. Counsel for the corporate debtor appears. Ld. Counsel for the Corporate Debtor submits that NCLAT is seized with same point of matter, which is involved in this proceeding. Judgement is reserved by Hon’ble Appellate Tribunal. In view of this, the matter stands adjourned to 13.06.2019.”

As we find that no cause of action, we dismiss the appeal. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc/

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